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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5743/2024

ACTION COMMITTEE UNAIDED RECOGNIZED PRIVATE SCHOOLSPetitioner

Through: Mr. Kamal Gupta, Mr. Sparsh

Aggarwal, Mr. Karan Chaudhary and

Ms. Yosha Dutt, Advocates

versus

DIRECTORATE OF EDUCATIONRespondent

Through: Mr. Santosh Kumar Tripathi,

Standing Counsel (Civil) for GNCTD with Mr. Utkarsh Singh, Mr. Rishabh Srivastava and Mr. Kartik Sharma,

Advocates for DoE

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 02.08.2024

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CM APPL. 43801/2024

- 1. The instant application under Section 151 of the Code of Civil Procedure, 1908 ('CPC') has been filed on behalf of applicant/respondent seeking vacation/revocation of stay of the interim order dated 29.04.2024 passed by this Court in W.P.(C) No. 5743/2024.
- 2. Issue notice. Mr. Kamal Gupta, learned counsel accepts notice on behalf of non-applicant/petitioner and seeks time to file reply. Let reply be filed prior to the next date of hearing with advance copy to the other side.
- 3. List on 22.08.2024.





CM APPL. 43823/2024

- 4. The instant application under Section 151 of the Code of Civil Procedure, 1908 ('CPC') has been filed on behalf of parents/applicants for impleadment as respondent in the present writ petition.
- 5. Issue notice. Mr. Kamal Gupta, learned counsel accepts notice on behalf of non-applicant/petitioner.
- 6. List on 22.08.2024.
- 7. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

AUGUST 2, 2024/zp

Click here to check corrigendum, if any